

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 25 of 2014 and 179 of 2014

Dated : 29th January, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

A.No. 25 of 2014

M/s SESA Sterlite Ltd.

...Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant : Mr. Akshat Jain
Counsel for the Respondent(s) : Mr. G. Umopathy, Mr. Rutwik Panda, Ms. Anshu Malik for R.1
Mr Soumyajit Pani for State of Orissa,
Mr. Abhishek Upadhyay and Ms. Himanshi Andley for R.2
Mr. Pradeep Misra and Mr. Suraj Singh for SLDC

A.No. 179 of 2014

GRIDCO Ltd.

...Appellant(s)

Versus

M/s SESA Sterlite Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant : Mr. Abhishek Upadhyay for Mr.R.K.Mehta and Ms. Himanshi Andley
Counsel for the Respondent(s) : Mr. Akshat Jain for R.1
Mr. G. Umopathy, Mr. Rutwik Panda, Ms. Anshu Malik

ORDER

A request has been made by Mr. R.K.Mehta, learned counsel for the appellant in Appeal No. 179 of 2014, to adjourn the hearing of these appeals.

Considering the request, post these appeals for arguments of the respondents and rejoinder submissions, if any, of the appellant on **05th February, 2016.**

**(I. J. Kapoor)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/vg